

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW.

T.A.No.83/92(T.D)

In

O.A.No.1021/87

R.S.SharmaApplicant
-Vs-

Union Of India & Others.....Respondents.

Dated: 20.11.92

Hon'ble Mr. Justice U.C.Srivastava, V.C.

Hon'ble Mr. K. Obayya, A.M.

The applicants services have been terminated vide order 11.7.74 and from Counter-Affidavit which has been filed by the respondents, it appears that he filed a writ petition against the same which has been dismissed as early as on 10-9-74. It is thereafter that after coming into force that ~~Administrative~~ Administrative Tribunal Act, he has filed this application. The application is highly time barred. Even otherwise, the writ petition against the said order has already been dismissed, it is no longer open for the applicant to file this application. Accordingly, this application is dismissed.

Empared
19-4-83

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A.M.

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V.C.

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